INSTRUCTIONS REGARDING ONLINE FILING OF CASES DURING THE LOCKDOWN PERIOD IN THE HIGH COURT

- Only imminently urgent cases will be heard in the High Court during lock down period.
- Advocates/Parties-in-person shall inform the Registrar (Judicial) telephonically about the imminently urgent cases to be filed/taken up and submit the digital files to the email id of Registrar (Judicial) regjudaphc@nic.in till the online filing of cases is developed by the High Court.
- The Registrar General shall inform the learned advocates/parties-inperson the url of the online filing module after it is developed by publishing the url in the official website of the High Court (NOTICE).
- The Registrar (Judicial) shall take the consent of the Hon'ble The Chief Justice in respect of imminently urgent cases.
- Hon'ble The Chief Justice may constitute bench which would hear the imminently urgent cases and fix the date of hearing.

REGISTRAR GENERAL